

S U P R E M E
C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

I.A.No.3 In Petition(s) for Special Leave to Appeal (Civil)
No(s).13044/2006

SUDIPTA TRADERS (P) LTD.	Petitioner(s)
VERSUS	
OFFICIAL LIQUIDATOR,H.C.CALCUTTA & ORS.	Respondent(s)
AND IN MATTER OF	
GUJARAT COMPOSITE LTD.	Applicant (s)

Date: 19/01/2011 This I.A. was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE G.S. SINGHVI
HON'BLE MR. JUSTICE ASOK KUMAR GANGULY

For Petitioner(s)	Mr.Soli J.Sorabjee, Sr.Adv. Mr.Rajendra Singhvi, Adv. Mr.K.K.Gautam, Adv.
For Respondent(s)/ Applicant	Mr.Kalyan Bandopadhyay, Sr.Adv. Mr.Pradip Tarafdar, Adv. Mr.Ajay Sharma, Adv.
For Official Liquidator	Mr.Joydeep Gupta, Sr.Adv. Mr.Sanjay Kr.Ghosh, Adv. Mr. Deba Prasad Mukherjee,Adv. Mr. B.K. Pal,Adv. Mr. Rauf Rahim,Adv

UPON hearing counsel the Court made the following
O R D E R

Taken on board.

After making some submissions, learned senior counsel appearing for the applicant made a request that his client may be permitted to withdraw the application.

The request of the learned counsel is accepted and the application is dismissed as withdrawn.

(Satish K.Yadav)
Court Master

(Phoolan Wati Arora)
Court Master

ITEM NO.MM-11B

COURT NO.11

SECTION XVI

S U P R E M E
C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

I.A.No.4 In Petition(s) for Special Leave to Appeal (Civil)
No(s).13044/2006

SUDIPTA TRADERS (P) LTD.	Petitioner(s)
VERSUS	
OFFICIAL LIQUIDATOR,H.C.CALCUTTA & ORS.	Respondent(s)
AND IN MATTER OF	
GUJARAT COMPOSITE LTD.	Applicant (s)

Date: 19/01/2011 This I.A. was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE G.S. SINGHVI
HON'BLE MR. JUSTICE ASOK KUMAR GANGULY

For Petitioner(s) Mr.Soli J.Sorabjee, Sr.Adv.
Mr.Rajendra Singhvi, Adv.
Mr.K.K.Gautam, Adv.

For Respondent(s)/ Applicant Mr.Kalyan Bandopadhyay, Sr.Adv.
Mr.Pradip Tarafdar, Adv.
Mr.Ajay Sharma, Adv.

For Official Liquidator Mr.Joydeep Gupta, Sr.Adv.
Mr.Sanjay Kr.Ghosh, Adv.
Mr. Deba Prasad Mukherjee,Adv.

Mr. B.K. Pal,Adv.

Mr. Rauf Rahim,Adv

UPON hearing counsel the Court made the following
O R D E R

Taken on board.

After making some submissions, learned senior counsel appearing for the applicant made a request that his client may be permitted to withdraw the application.

The request of the learned counsel is accepted and the application is dismissed as withdrawn.

(Satish K.Yadav)
Court Master

(Phoolan Wati Arora)
Court Master